

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE AT CHENNAI

Original Application No. 172 of 2017 (SZ)

IN THE MATTER OF:-

P M A Sadakathullah

S/o Mohideen Abdul Kader

92/139A Thaika Street

Kayal Pattinam

Thoothukudi

The Applicant

-Vs-

1. The Union of India

Represented by its Secretary to the Government

Ministry for Environment, Forests & Climate Change

Indira Paryavaran Bhavan

Jorbagh

New Delhi 110 003 and 5 others

The Respondents

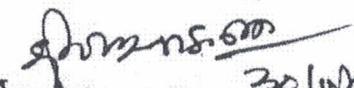
Statement by Assistant Director of Fisheries the Third Respondent

I, Thiru.T.Vijayaraghavan, son of Thiru.Thiyagarajan, age 45 yrs, working as an Assistant Director of Fisheries with the third Respondent, having office at Thoothukudi, do hereby solemnly affirm and sincerely state as follows:

- 1, I am working as an Assistant Director of Fisheries with the third Respondent herein I am well acquainted with the facts of this case from the available records.
2. I am filing this statement in addition to the remarks to the Joint Committee minutes submitted to this Tribunal by the Commissioner of Fisheries date 15th April 2021.
2. The applicant herein claimed in his application that the third respondent has breached the Coastal Regulation Zone (CRZ) Notification 2011 due to the construction of fish landing centre and a concrete road in the inter tidal zone, in other words between High Tide Line and Low Tide Line at Singithurai, Kayal Pattinam.
3. I enclose herewith the maps downloaded from the Government of Tamil Nadu "Approved CZMP Maps". According to this maps, the applicant's claim of construction of fish landing or concrete road, does not fall within the inter tidal zone.

In the above circumstances, it is respectfully prayed that the National Green Tribunal South Zone may be pleased to pass orders or other orders may be deemed fit and proper according to the circumstances and thus render justice.

Signed:


Assistant Director

Fisheries and Fisherman Welfare

Date: 30/4/21 Thoothukudi.

Verification

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